

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.230/95

New Delhi this the 24th day of Nov. 1995.

Hon'ble Shri S.R.Adige, Member (A)
Hon'ble Shri D.C.Verma, Member (J)

smt Sushila Sharma
Craft Instructor (C&T)
At present: I.T.I. Subzi Mandi
Delhi - 110 007.

...Applicant

(By Advocate: Shri D.B.Goswami)

Versus

1. Delhi Administration through
Chief Secretary
5, Sham Nath Marg, Delhi-54.

2. The Director
Dte. of Trg. & Tech. Education
C-Block, Vikas Bhawan
New Delhi- 110002.

3. The Vigilance Officer
Dte. of Trg. & Tech. Education
C-Block, Vikas Bhawan
New Delhi-2.

4. Shri J.R.Sauran
Forman, I.T.I. Jahangir Puri
Delhi - 33.

5. Shri A.K.Ratawal
Principal of I.T.I. Jahangirpuri
Delhi - 110 033.

...Respondents.

(By Advocate: Shri Vijay Pandita.)

O R D E R (Oral)

Hon'ble Shri S.R.Adige, Member (A)

We have heard the counsels for the parties.

In this application, Smt. Sushil a Sharma, the applicant has prayed for certain reliefs. There is only one relief than can be granted, namely to direct the respondents to take back all the memos of warning dated 26.3.92, 13.4.92, 23.4.92 and 12.5.92 issued to the applicant.

2. The respondents in para 5 (xiii) of their reply stated that the warning letters/memoradums issued to the applicant would not stand as a hindrance in the way of ^{her} getting increment, clearing EB

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in future and promotion and other benefits which the applicant is entitled to.

3. In the light of the above submissions in the reply, the respondents should have no difficulty in acceding to the applicant's prayer to withdraw the four memos/warning letters.

4. This OA is disposed of. No costs.

(D.C.Verma)
Member (J)

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(S.R.Adige)
Member (A)

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